COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 218 OF 2016

Dated: 10th August, 2018

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Hindustan Petroleum Corporation Ltd. Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran

Counsel for the Respondent(s) : Mr. Sumit Kishore

Mr. Rajinder Kaul for R-1

Ms. Prachi V. Sharma for R-2

ORDER

The Appellant and the second Respondent are hereby directed to submit their proposal before the first Respondent for amicable settlement of the matter within a period of two weeks.

In the event the Appellant and the second Respondent submit their proposal before the first Respondent for amicable settlement, the first Respondent is directed to deliberate, negotiate and try to settle the matter amicably and report the same on or before 28-9-2018.

List the matter for hearing on <u>28-9-2018</u> as agreed by the learned counsel appearing for the parties.

(Justice N. K. Patil) Judicial Member (B. N. Talukdar)
Technical Member (P&NG)

tpd/js